

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

I.A. No. 264 of 2011 (RP) in DFR No. 1440 of 2011 in Appeal No. 199 of 2010

Dated: 15th December, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta, Judicial Member**

In the matter of:

**Maharashtra State Power Generation
Co. Ltd.**

.... **Appellant (s)**

Versus

**Maharashtra Electricity Regulatory
Commission & Ors.**

.... **Respondent(s)**

Counsel for the Appellant (s) : Ms. Shikha Ohri
Mr. Hemant Singh

Counsel for the Respondent (s) : Mr. Buddy A. Ranganadhan

ORDER

We have perused the IA No. 264 of 2011 moved on behalf of the review petitioner for condonation of delay in filing the instant Review Petition. The said IA is supported by the affidavit of Review Petitioner. Apparently, there is delay of 22 days in filing the present Review Petition. We are satisfied with the reasons cited by the review petitioner in the said I.A. Accordingly, we allow I.A. No. 264 of 2011 and hereby condone the delay of 22 days in filing the present review petition.

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Except State Commission, no one else has turned up on behalf of other respondents despite service of notice.

Post the matter on **13th January, 2012.**

(Justice P.S. Datta)
Judicial Member

(Rakesh Nath)
Technical Member

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